**IN THE HIGH COURT FOR THE STATE OF TELANGANA**
**AT HYDERABAD**

FRIDAY, THE THIRTY FIRST DAY OF JULY
TWO THOUSAND AND TWENTY SIX

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH**
**AND**
**THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

**WRIT APPEAL NO: 756 OF 2026**

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 29/04/2026 in W.P.No.21589 of 2024 and pass on the file of the High Court.

**Between:**

1. Sri K. Achuta Rama Rao, S/o K. Srinivasa Rao, Aged. 67 Years, Occ. Rtd. Employee, R/o H. No. 21, Prashanth Hills, Khajaguda Road, Hyderabad.
2. Sri D. Krishna Murthy, S/o D. Govinda Rao, Aged. 63 Years, Occ. Agriculture, R/o H. No. 3-105/A, Dargah Hussain Shaw Wali, Ranga Reddy District.
3. Sri D. Srinivasa Chary, S/o Govinda Chary, Aged. 62 Years, Occ. Private Service, R/o H. No. 16-11-16, Malakpet, Hyderabad.
4. Ms. Smitha Mikkilineni, D/o Bapineedu Paruchuri, Aged. 44 Years, Occ. Private, R/o Flat No. 103, Plot No. 17 and 18, Alekhya Rain Drops, Botanical Garden Road, Gouthami Enclave, Kondapur, R.R. District.
5. Sri Karnam Narasimha Kumar, S/o Narsimha Rao, Aged. 43 Years, Occ. Service, R/o Plot No. 21, Prashanth Hills, Khajaguda Road, Hyderabad.
6. Smt. K. Karthika Lakshmi, W/o Narasimha Kumar, Aged. 39 Years, Occ. Home Maker, R/o H. No. 18-103-11/1, New City Colony, Shadnagar, Farooq Nagar, Ranga Reddy Distict.
7. Smt. Khandvalli Lakshmi Prasanna, W/o K. Shiva Ranga Prasad, Aged. 43 Years, Occ. Govt. Teacher, R/o Shadnagar, Ranga Reddy District.
8. Sri Dr. Tirumala Vangipuram Srinivas, S/o Varada Chary, Aged. 69 Years, Occ. Doctor, R/o Flat No. 202, Sri Gourav Kalyan Apartments, Jain Mandir Lane, Kachiguda, Hyderabad.
9. Sri Prof. T.V. Gopala Chari, S/o Late TVN Chary, Aged. 67 Years, Occ. Rtd. Professor, R/o Plot No. 13, Prashanthi Hills, Khajaguda Road, Raidurg, Hyderabad.
10. Sri Dr. Gottumukkala Suryanarayana Raju, S/o SubbaRaju, Aged. 63 Years, Occ. Medical Practitioner,
11. Smt. Sita Devi, W/o Sri Gottumukkala Suryanarayana Raju, Aged. 58 Years, Occ. Engineer, Petitioner Nos. 10 and 11 are R/o 303, Legend Apartments, Renuka Enclave, Raj Bhavan Road, Somajiguda, Hyderabad.

12. Sri Urelli Kishan, S/o Late Dubbaiah, Aged. 72 Years, Occ. Rtd., Govt. Employee, R/o H. No. 1-1-624, Plot No. 35, Mohan Nagar, Commercial Tax Colony, Kothapet, Ranga Reddy District.
13. M/s Kakatiya Industrial and Commercial Developers Pvt. Ltd.,, Rep. by its Managing Director Sri D.B. Narendra Babu, Plot No. 8, Mini Industrial Estates, Hafeezpet, Miyapur, Hyderabad.
14. Sri Donthraboina Chandraiah, S/o Chembaiah, Aged. 57 Years, Occ. Business. R/o H. No. 13-6-448/19, Sai Nagar, Gudimalkar, VTC Asif Nagar, Hyderabad-06.
15. Smt. Naini Vijayalakshmi, W/o Sri GnaneswaraRao Aged. 60 Years, Occ. Home Maker, R/o 8-3-1/39, Virat Nagar, Near Manda Mallamma Gardens, Saroornagar, Ranga Reddy District.
16. Smt. Lavanya Dubbaka. W/o Late Gnaneshwar, Aged. 34 Years, Occ. Municipal Commissioner, R/o H. No. 5-3-532/8, Vijayapuri Colony, Phase-2, Vanasthalipuram, Hayathnagar, Ranga Reddy District. (Petitioner No.12,13,14 and 16 are not necessary)

**.....APPELLANTS/WRIT PETITIONERS**

**AND**

1. The State of Telangana, Rep. by its Principal Secretary (Home), Secretariat, Hyderabad.
2. The Commissioner of Police, Cyberabad Commissionerate, Hyderabad.
3. The Station House Officer, Raidurgam Police Station, Cyberabad.
4. M/s Aurobindo Tattva Sree Private Limited, Sy. No. 66 Part, Miyapur, Hyderabad. Rep. by its Managing Director, Rakesh Kumar Chelapareddy.
5. Sri Samulate Pandu, S/o Yellaiah, Aged. 53 Years, Occ. private, R/o H. No. 3-109, Raidurgam, Srilingampally Mandal, R.R. District.
6. Sri Sudheer Samleti, S/o Suresh, Aged. about 35 Years, Occ. Business, R/o Raidurgam, Serilingampally Mandal, R.R. District.
7. Sri Ashwin Singh, S/o Not Known, Aged. about 35 Years, Occ. Business, R/o Sabji Mandi, Karwan, Hyderabad

**.....RESPONDENTS/RESPONDENTS**

**I.A.NO:1 OF 2026**

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 3rd Respondent to receive the Petitioner's complaint along with proof of documents pertains to Plots bearing Nos. 179, 190, 189, 230, 176, 177, 264, 264 (Southern Part), 274, 275, 142, 204, 88, 59, 90, 159, 7 and 191 in Sy. No. 66/3, Raidurgam Panmaktha, Serilingampally Mandal, Ranga Reddy District and take action as per the Law, pending disposal of the above writ appeal.

**Counsel for Appellant : SRI K.RAMACHANDRA**

Counsel for Respondent Nos.1 to 3 : AGP FOR HOME

Counsel for Respondent Nos.4 to 15 :--

The Court made the following Judgment : -

**IN THE HIGH COURT FOR THE STATE OF TELANGANA**
**AT HYDERABAD**

**THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH**
**AND**
**THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN**

**WRIT APPEAL No.756 of 2026**

**Dated: 31.07.2026**

**Between:**

Sri K. Achuta Rama Rao and 15 others.

**... Appellants**

**And**

The State of Telangana.
Rep., by its Principal Secretary (Home),
Secretariat, Hyderabad and 6 others.

**...Respondents**

**JUDGMENT:**

Mr. K. Ramachandra, learned counsel for the appellants.

Mr. Mahesh Raje, learned Government Pleader for Home, appears for respondent Nos.1 to 3.

2. The appellants, who are the writ petitioners, are aggrieved by the inaction of the Station House Officer, Raidurgam Police Station in receiving their complaints and providing police protection to their properties in Sy.No.66/3 of Raidurgam Panmaktha, Serilingampally Mandal, Ranga Reddy District, on the ground that the earlier First Information Reports were still under investigation.

3. The learned writ Court after hearing the writ petitioners and the learned Assistant Government Pleader for Home disposed of the writ

petition, without expressing any opinion on the merits of the case, granting liberty to the writ petitioners to work out their remedies before the competent criminal Court in accordance with law.

4. From the nature of the pleadings and the relief sought for before the learned writ Court, we are of the considered view that an appeal under Clause 15 of the Letters Patent will not lie against the impugned order. The net outcome of the appeal, if entertained and allowed, could amount to initiating criminal action on the complaints of the writ petitioners in respect of some properties involving civil dispute. Therefore, the writ appeal is not maintainable. Any observations beyond that would be unwarranted.

5. Accordingly, the writ appeal is dismissed as not maintainable leaving the writ petitioners to work out their remedies before the competent Court having criminal jurisdiction in accordance with law. No order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

**SD/- A.V.S.PRASAD**
**DEPUTY REGISTRAR**

**//TRUE COPY//**

**SECTION OFFICER**

**To**

1. Two CCs to GP FOR HOME, High Court for the State of Telangana at Hyderabad. [OUT]
2. One CC to SRI K.RAMACHANDRA, Advocate [OPUC]
3. Two CD Copies

**SA**

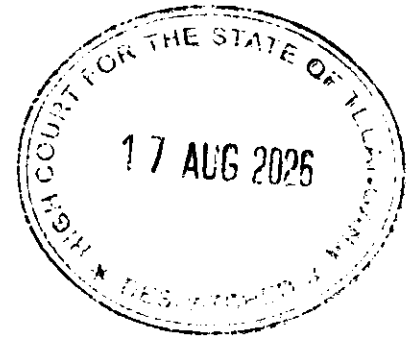
**TKS**

**HIGH COURT**

**DATED: 31/07/2026**

**JUDGMENT**

**WA.No.756 of 2026**




**DISMISSING THE W.A**

**WITHOUT COSTS.**

(6) NT
12/8/26